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THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

Original Application No. 1794/1993

Smt Ram Shri Applicant
Vs

Divisional Railway Manager, N.E.Rly
Izzatnagar, and others ... Respondents

-:o:-

HON'BLE MR MAHARAJDIN - MEMBER (J.)

The applicant has preferred this application under Section 19 of the Administrative Tribunal Act seeking the relief of compassionate appointment.

It is stated that Shri Desh Raj, husband of the applicant was appointed as a Pointsman in North Eastern Railway. While he was posted at Dudhiya Khurd Rly Station an enquiry was held in which he was found guilty and punishment of removal from service was imposed on him vide order dated 03-07-91. Desh Raj preferred an appeal against the order of removal which was rejected vide order dated 28-8-91. Shri Desh Raj after removal from service, died on 18-03-93, hence the applicant has come up before this Tribunal seeking the relief of compassionate appointment.

I have heard the learned counsel for parties and gone through the record of the case.

Admittedly the railway employee Desh Raj died about two years after the removal from service. This is not a case of dying in harness, so providing employment to his dependents on compassionate grounds does not arise.



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The application of the applicant has no merit and
it is dismissed at admission stage.


MEMBER(J)

DATED : ALLAHABAD
JANUARY 17, 1994.

(VKS PS)
